

SCHEDULE II
FORM D
PROOF OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date: 13th March, 2026

From,
Kaliber Associates Private Limited
Through the Liquidator, Mr. Mohan Lal Jain
Having its Registered Office at:
E-20, Lajpat Nagar-III, Delhi-110024

Address for Correspondence:
C/o Sumedha Management Solutions Private Limited
422, 4th Floor, Ansal Chamber-II, Bhikaji Cama Place
New Delhi – 110066.

To,
The Liquidator
Mr. Gaurav Kapoor
In the matter of M/s Lion Buildcon Private Limited
Having its Registered Office address with the board at:
12B, Pocket-III, Phase-1, Mayur Vihar, Delhi-110091
Email Id: Gaurav.kapoor@icai.org

Address for Correspondence:
12B, Pocket-III, Phase-1, Mayur Vihar, Delhi-110091
Email Id: lionbuildconcirp@rediffmail.com

Subject: Submission of claim and proof of claim in the matter of Lion Buildcon Private Ltd.

Madam/Sir,

M/s Kaliber Associates Private Limited, hereby submits this proof of claim in respect of the liquidation of M/s Lion Buildcon Private Limited. The details for the same are set out below:

1.	Name of Financial Creditor (If an incorporated body provide identification	M/s Kaliber Associates Private Limited
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	number and proof of incorporation, if a partnership or individual provide identification records* of all the partners or the individual)	CIN: U74140DL2003PTC118931
2.	Address and email of financial creditor for correspondence.	<p><u>Regd. Office Address:</u> E-20, Lajpat Nagar-III, Delhi-110024</p> <p><u>Communication Address:</u> The Liquidator of Kaliber Associates Private Limited C/o Sumedha Management Solutions Private Limited 422, 4th Floor, Ansal Chamber-II, Bhikaji Cama Place, New Delhi – 110066. E-mail: cirp.kaliberapl@gmail.com</p>
3.	Total amount of claim, including any interest, as at liquidation commencement date and details of nature of claim (whether term loan, secured, unsecured)	<p>(i) <u>Amount of claim:</u></p> <p>Principal: Rs. 2,50,00,000/- Interest: Rs. 3,68,43,288/- @12% p.a. _____</p> <p>Total Claim: Rs. 6,18,43,288/-</p> <p>(Rupees Six Crore Eighteen Lakh Forty-Three Thousand Two Hundred Eighty-Eight only)</p> <p>(Interest calculation sheet is annexed as ANNEXURE – 1)</p>
4.	Details of documents by reference to which the debt can be substantiated	<ol style="list-style-type: none"> 1. Copy of Bank Account Statement (Annexure-3 & 3A) 2. Copy of Loans & Advances to others Column as per the Audited Financial Statements as on 31.03.2018 and the Provisional Financial Statements as on 18.01.2019 of the Financial Creditor (Annexure-4 & 5)

		<p>3. Legal Notices sent by IRP/RP to Corporate debtor (Annexure- 7 to 9)</p> <p>(Already submitted to IRP on 10th of July, 2024)</p>
5.	Details of any order of a court of tribunal that has adjudicated on the non-payment of debt	<p>Order dated 03.07.2024 passed by Hon'ble NCLT, New Delhi Bench-II, admitted the Application under Sec. 7 of the Code filed by M/s Kaliber Associates Pvt. Ltd. for initiating CIRP against M/s Lion Buildcon Pvt. Ltd. for default in repayment of Rs. 2,50,00,000/-</p>
6.	Details of how and when debt incurred	<p>M/s Kaliber Associates Pvt. Ltd. (Through its Liquidator), the Financial Creditor herein, had filed an application bearing C.P. No. IB- 590(ND) 2023 under Section 7 of the Insolvency and Bankruptcy Code, 2016 (hereinafter "IBC") for initiating the Corporate Insolvency Resolution Process (hereinafter "CIRP") against M/s Lion Buildcon Pvt. Ltd. for default in repayments of financial debt of ₹2,50,00,000/- (Rupees Two Crores Fifty Lakhs Only). The application has been allowed by the Hon'ble NCLT, New Delhi Bench (Court-II) and vide Order dated 03.07.2024, the Hon'ble Tribunal directed to commence the CIRP of M/s Lion Buildcon Pvt. Ltd. ("Corporate Debtor").</p> <p>The Financial Creditor is presently undergoing the Liquidation process vide order dated 02.01.2020 passed in C.A. No. 1524/C-II/ND/2019 in C.P. (IB) No. 228/2018 by the Hon'ble NCLT Bench-</p>

		<p>II, New Delhi whereby the Hon'ble Tribunal admitted the Application filed by the Resolution Professional of M/s Kaliber Associates Pvt. Ltd. under Section 33(1) and Section 33(2) of the IBC for liquidation of M/s Kaliber Associates Pvt. Ltd. <i>A copy of the Order dated 02.01.2020 passed by the Hon'ble NCLT, New Delhi Bench-II in C.P. (IB) No. 228 of 2018 is annexed herewith as ANNEXURE – 2.</i></p> <p>As per the Bank Statements of the Financial Creditor, two loans and advances have been disbursed to the Corporate Debtor amounting to ₹2,50,00,000/- (Rupees Two Crores Fifty Lakhs Only), the details of which are annexed herewith as Annexure-3.</p> <p>As reflected in the Bank Statements of the Financial Creditor from the period 18.10.2013 to 09.11.2013, the Bank Statement of the Financial Creditor is annexed herewith as Annexure-3A</p> <p>That the Audited Financial Statements as of 31.03.2018 of the Applicant/Financial Creditor reflects that a total amount of ₹2,50,00,000/- (Rupees Two Crores Fifty Lakhs Only) remains unpaid to the Applicant/Financial Creditor by the Corporate Debtor. The said entry is reflected against the name of the Corporate Debtor under the heading "2.12 Short Term Loans and Advances" and "Loans & Advances to others".</p> <p><i>A copy of the Audited Financial Statement of the Applicant/ Financial Creditor as of 31.03.2018 is annexed</i></p>
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herewith and marked as ANNEXURE-4.

That the Provisional Financial Statements as of 18.01.2019 (CIRP commencement date) of the Applicant/ Financial Creditor reflects that a total amount of ₹2,50,00,000/- (Rupees Two Crores Fifty Lakhs Only) remains unpaid to the Applicant/Financial Creditor by the Corporate Debtor. The said entry is reflected against the name of the Corporate Debtor under the heading “2.12 Short Term Loans and Advances” and “Loans & Advances to others”.

A copy of the Provisional Financial Statement of the Applicant/ Financial Creditor as of 18.01.2019 is annexed herewith and marked as ANNEXURE-5

That it was a short-term loan/advance given by the Financial Creditor to the Corporate Debtor which was repayable on demand. The amount of Financial debt payable by the Financial Creditor was premised on the Audited Financial Statement under the heading “Short-term Borrowings” and “Unsecured Loans” of the Corporate debtor for the financial year as on 31.03.2022.

A copy of the Audited Financial Statement of the Corporate Debtor as of 31.03.2022 is annexed herewith and marked as ANNEXURE-6.

Accordingly, the first demand notice was issued by the Interim Resolution Professional (IRP) of Kaliber Associates Pvt. Ltd., Mr. Vinay Talwar vide letter dated 31.01.2019 whereby it was

		<p>intimated to the Directors of the Corporate Debtor that the records (i.e., as per the Audited Financial Statements of the Applicant as on 31.03.2017) of the Financial Creditor, M/s Kaliber Associates Pvt. Ltd. reflected that a sum of. ₹2,50,00,000/- (Rupees Two Crores Fifty Lakhs Only) was due and payable by the Corporate Debtor to the Financial Creditor and called upon them to confirm the balance payable, and demanded payment of the outstanding balance ₹2,50,00,000/- (Rupees Two Crores Fifty Lakhs Only) together with the interest. <i>A copy of the letter dated 31.01.2019 is annexed herewith and marked as ANNEXURE-7.</i></p> <p>That the Resolution Professional, Ms. Ritu Rastogi vide letter dated 10.05.2019, intimated to the Directors of the Corporate Debtor, that the records (i.e., as per the Audited Financial Statements of the Applicant as on 31.03.2018) of the Financial Creditor, M/s Kaliber Associates Pvt. Ltd. reflected that a sum of ₹ 2,50,00,000/- (Rupees Two Crores Fifty Lakhs Only) was due and payable by the Corporate Debtor to the Applicant/ Financial Creditor and called upon them to pay the amount of ₹2,50,00,000/- (Rupees Two Crores Fifty Lakhs Only). This amount was premised on the Audited Financial Statement for the year ending 31.03.2018, ₹2,50,00,000/- (Rupees Two Crores Fifty Lakhs Only) as due to the Financial Creditor. <i>A copy of the letter dated 10.05.2019 is annexed herewith and marked as ANNEXURE- 8.</i></p>
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		<p>Thereafter, the Liquidator of the Applicant/ Financial Creditor issued another letter dated 20.07.2020 in the form of a legal notice through his Legal Counsel at the registered address of the Corporate Debtor, whereby the Corporate Debtor was called upon to repay as per Provisional Balance Sheet as on 18.01.2019, a sum of ₹2,50,00,000/- (Rupees Two Crores Fifty Lakhs Only) as due together with interest within 7 days from the date of letter. <i>A copy of the legal notice dated 20.07.2020 is annexed herewith and marked as ANNEXURE- 9.</i></p> <p>Despite several reminders, the Corporate Debtor has neither contested the repayment demand made by the Financial Creditor nor disputed the stated amount.</p> <p>In view of the above, on 01.08.2023, the Financial Creditor submitted the details of the default committed by the Corporate Debtor to the Information Utility (IU) namely National E-Governance Services Limited and the status of said IU was deemed to be authenticated the details of the default on 20.08.2023. <i>A copy of the Record of Default as registered with National E-Governance Services Limited is annexed herewith and marked as ANNEXURE- 10.</i></p> <p>Since the Corporate Debtor had failed to pay the financial debt therefore, the Financial Creditor had filed the Application under Section 7, IBC for</p>
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		<p>initiating CIRP of the Corporate Debtor which is admitted by the Hon'ble NCLT vide Order dated 03.07.2024. The amount of 'financial debt' claimed by the Financial Creditor in the Application was Rs. 2,50,00,000/-(Rupees Two Crore Fifty Lacs Only) plus interest outstanding as on 18th January, 2019 as per the Provisional Financial Statement submitted by the Director of the suspended Board of the Financial Creditor.</p> <p>During the Corporate Insolvency Resolution Process (CIRP) period, the Resolution Professional (RP) published Form G for invitation of fresh Expressions of Interest (EOI) under Regulation 36A of the IBBI (CIRP) Regulations, 2016.</p> <p>However, since no EOI was received by the resolution professional from any prospective resolution applicant till the last date of submission of EOI despite interest being shown by the parties.</p> <p>Further, considering the financial position of Corporate Debtor, RP Clarified that the chances and expectation of receiving any Expression</p>
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		<p>of Interest (EOI) and Resolution Plan for any prospective resolution application seems to be very less. Therefore, continuing the CIRP will only incur unnecessary cost together with futile effort to expect any resolution plan in the matter, therefore, the RP decided to file an application for the initiation of the liquidation of the Corporate Debtor.</p> <p>Furthermore, Mr. Gagan Gulati, the Resolution Professional, informed the committee members that since no Resolution Plan had been received and the RP was incurring significant costs to continue the process from his own funds, it would be a more viable option to proceed with the liquidation of the Corporate Debtor.</p> <p>Accordingly, with the permission of the committee members, the RP filed an application with the Hon'ble National Company Law Tribunal (NCLT) under Section 33 of the Insolvency and Bankruptcy Code (IBC) for the initiation of the liquidation of the Corporate Debtor which is admitted by the Hon'ble NCLT vide Order dated 29.01.2026.</p> <p>Pursuant to Form C dated July 10, 2024,</p>
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		<p>the Financial Creditor has submitted a claim for financial debt amounting to Rs. 5,71,17,260/- as of the Corporate Insolvency Resolution Process ("CIRP") Commencement Date of the Corporate Debtor.</p> <p>The financial debt has subsequently escalated to Rs. 6,18,43,288/-, comprising a principal sum of Rs. 2,50,00,000/- and accrued interest of Rs. 3,68,43,288/- as of the Liquidation Commencement Date of the Corporate Debtor.</p> <p>The aforementioned sum, including the outstanding interest calculated as of January 18, 2019, has been determined on the basis of the Provisional Financial Statement furnished by the Director of the suspended Board of the Financial Creditor.</p> <p><u>Related Party Status:</u></p> <p>Both the Corporate Debtor as well as Financial Creditor herein are not related to each other as per the Audited Financial Statements of the Financial Creditor as of 31.03.2018. The name of the Corporate Debtor is reflected as the non-related party in the Audited</p>
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		<p>Financial Statement of M/s Kaliber Associates Private Limited.</p> <p>Mr. Satish Kumar and Mr. Akhilesh Kumar Jha are the directors of Corporate Debtor, & Mr. Lalit Modi and Mr. Mukesh Modi are the directors of M/s Kaliber Associates Private Limited (“In Liquidation”) as per the latest Audited Financial Statements of both the parties. Since there is no common directorship between Corporate debtor and Financial Creditors. Hence, it is evident that both the parties are non-related to each other.</p>
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the financial creditor which may be set-off against the claim	N.A
8.	Details of any security held, the value of the security, and the date it was given	NO
8A	Whether security interest relinquished	N.A
9	Details of any assignment or transfer of debt in his favour	NO
10	Details of the bank account to which the financial creditor’s share of the proceeds of liquidation can be transferred	<p>Name of the Beneficiary: Kaliber Associates Pvt. Ltd. (Liquidation) Account No: 10061680842 Bank Name: IDFC First Bank Branch: Green Park Branch Delhi IFSC Code: IDFB0020125</p>

11	List out and attach the documents relied on in support of the claim.	<ol style="list-style-type: none"> 1. Claim Calculation sheet till LCD (Annexure-1) 2. Copy of Liquidation order of Financial creditor passed by Hon'ble NCLT (Annexure-2) 3. Copy of Bank Account Statement (Annexure-3 & 3A) 4. Copy of Audited Financial Statements as on 31.03.2018 and the Provisional Financial Statements as on 18.01.2019 of the Financial Creditor (Annexure-4 &5) 5. Copy of Audited Financial Statement of Corporate Debtor as on 31.03.2022 (Annexure-6) 6. Legal Notices sent by IRP/RP to Corporate debtor. (Annexure- 7 to 9) 7. Copy of record of default as registered with NESL (Annexure-10) <p>“The aforementioned annexures were duly submitted to the Interim Resolution Professional, Mr. Gaurav Kapoor, on 10th July 2024, by the Financial Creditor, Kaliber Associates Private Limited.”</p> <p>Further,</p> <ol style="list-style-type: none"> 1. Claim Calculation sheet till LCD is annexed herewith as (Annexure-1)
<p>Mohan Lal Jain Digitally signed by Mohan Lal Jain Date: 2026.03.13 16:43:51 +05'30'</p> <p>(Signature of financial creditor or person authorised to act on its behalf)</p> <p>[Please enclose the authority if this is being submitted on behalf of the financial creditor]</p>		

	Name in BLOCK LETTERS: MOHAN LAL JAIN
	Position with or in relation to creditor: Liquidator of M/s Kaliber Associates Pvt. Ltd.
	Address of person signing 422,4 th Floor, Ansal chamber-II Bhikaji Cama Place, New Delhi-110066

***PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.**

AFFIDAVIT

I, Mohan Lal Jain (Liquidator of M/s Kaliber Associates Pvt. Ltd.), currently residing at F-2/28, Sector-15, Rohini, Delhi-110089, do solemnly affirm and state as follows:

1. M/s Lion Buildcon Private Limited, Corporate Debtor was, at the liquidation commencement date, that is, the 29th day of January, 2026 and still is, justly and truly indebted to M/s Kaliber Associates Private Limited for a sum of **Rs. 6,18,43,288/-** (Principal: Rs. 2,50,00,000/- plus Interest: Rs. 3,68,43,288/-)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - Copy of Audited Financial Statement of M/s Kaliber Associates Private Limited as at 31st March, 2018
 - Copy of Provisional Financial Statement of M/s Kaliber Associates Private Limited as at 18th January, 2019
 - Copy of Bank Account Statement enclosing the loan & Advances taken by Lion Buildcon Private Limited
 - Legal Notices sent by IRP/RP to Corporate debtor.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever.

Solemnly, affirmed at New Delhi on Friday, 13th day of March, 2026.

Mohan Digitally signed
by Mohan Lal
Jain
Lal Jain Date: 2026.03.13
16:44:27 +05'30'

(Deponent Signature)

VERIFICATION

I, Mohan Lal Jain (Liquidator of M/s Kaliber Associates Pvt. Ltd.), do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Delhi on this Friday, 13th day of March, 2026.

Mohan Digitally signed
by Mohan Lal
Jain
Lal Jain Date: 2026.03.13
16:44:56 +05'30'
(Deponent Signature)

Kaliber Associates Private Limited

CLAIM CALCULATION SHEET

No. of Tranches	Disbursed on	Disbursed Amount	Bank Name	RTGS No.	Cheque No.
Tranches I	18-10-2013	₹ 2,00,00,000.00	Union Bank of India	UBINH13291001916	32171412
Tranches II	09-11-2013	₹ 50,00,000.00	Union Bank of India	UBINH13313093174	32171431
Principal Amount		₹ 2,50,00,000.00	Account No.	349401010929400	

Rate of Interest	12%
Liquidation Commencement Date	29-01-2026

Date		No. of days	Balance Amount	Interest
From	Till			
18-10-2013	31-10-2013	14 Days	₹ 2,00,00,000.00	₹ 92,054.79
01-11-2013	08-11-2013	8 Days	₹ 2,00,00,000.00	₹ 52,602.74
09-11-2013	30-11-2013	22 Days	₹ 2,50,00,000.00	₹ 1,80,821.92
01-12-2013	31-12-2013	31 Days	₹ 2,50,00,000.00	₹ 2,54,794.52
01-01-2014	31-12-2014	365 Days	₹ 2,50,00,000.00	₹ 30,00,000.00
01-01-2015	31-12-2015	365 Days	₹ 2,50,00,000.00	₹ 30,00,000.00
01-01-2016	31-12-2016	366 Days	₹ 2,50,00,000.00	₹ 30,08,219.18
01-01-2017	31-12-2017	365 Days	₹ 2,50,00,000.00	₹ 30,00,000.00
01-01-2018	31-12-2018	365 Days	₹ 2,50,00,000.00	₹ 30,00,000.00
01-01-2019	31-12-2019	365 Days	₹ 2,50,00,000.00	₹ 30,00,000.00
01-01-2020	31-12-2020	366 Days	₹ 2,50,00,000.00	₹ 30,08,219.18
01-01-2021	31-12-2021	365 Days	₹ 2,50,00,000.00	₹ 30,00,000.00
01-01-2022	31-12-2022	365 Days	₹ 2,50,00,000.00	₹ 30,00,000.00
01-01-2023	31-12-2023	365 Days	₹ 2,50,00,000.00	₹ 30,00,000.00
01-01-2024	31-12-2024	366 Days	₹ 2,50,00,000.00	₹ 30,08,219.18
01-01-2025	31-12-2025	365 Days	₹ 2,50,00,000.00	₹ 30,00,000.00
01-01-2026	29-01-2026	29 Days	₹ 2,50,00,000.00	₹ 2,38,356.16
TOTAL			₹ 2,50,00,000.00	₹ 3,68,43,287.67

Principal Amount	₹ 2,50,00,000.00
Interest Amount	₹ 3,68,43,287.67
Total Claim Amount	₹ 6,18,43,287.67

From,

Mohan Lal Jain
Digitally signed
by Mohan Lal Jain
Date: 2026.03.13
16:42:25 +05'30'

Mr. Mohan Lal Jain

(Liquidator)

In the Matter of M/s Kaliber Associates Private Limited

Having its Registered Office at:

E-20, Lajpat Nagar-III, Delhi-110024

Address for Correspondence:

C/o Sumedha Management Solutions Private Limited

422, 4th Floor, Ansal Chamber-II, Bhikaji Cama Place

New Delhi – 110066.

Email: cirp.kaliberapl@gmail.com

